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**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, August 5, 2024

No. 2/20/2024-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the following Bill as introduced in the Manipur Legislative Assembly, in its sitting held on August 02, 2024 is hereby published in the Manipur Gazette:

1. The Manipur Private School (Registration and Regulation) (Amendment) Bill, 2024 (Bill No. 14 of 2024).

NUNGSHITOMBIATHOKPAM,
Commissioner (Law),
Government of Manipur.

Bill No. 14 of 2024
(As introduced in the Manipur Legislative Assembly)

**The Manipur Private School (Registration and Regulation)
(Amendment) Bill, 2024**

A

Bill

further to amend the Manipur Private School (Registration and Regulation) Act, 2017 (No. 7 of 2017).

BE it enacted by the Legislature of Manipur in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Manipur Private School (Registration and Regulation) (Amendment) Act, 2024.

Short title and commencement.

(2) It shall come into force from the date of its publication in the Official Gazette.

7 of 2017

2. In the Manipur Private School (Registration and Regulation) Act, 2017, in section 2,-

Amendment of section 2.

- (i) in clause (c), for the word “six”, the word “three” shall be substituted;
- (ii) in clause (e), the Mark (,) and the words “tutorial home or coaching institute” shall be omitted; and

(iii) for clause (f), the following clause shall be substituted namely:-

“(f) “elementary education” means education pertaining to Classes Pre-Primary to VIII and includes all courses of study in the Pre-Primary, Primary and Upper Primary Schools.”.

STATEMENT OF OBJECTS AND REASONS

National Education policy, 2020 envisages that the extant 10+2 structure in school education will be modified with a new pedagogical and curricular restructuring of 5+3+3+4 covering ages 3-18. Before NEP, 2020 was adopted, children in the age group of 3-6 were not covered in the 10+2 structure as Class I began at age 6.

Therefore, in the Manipur Private School (Registration and Regulation) Act, 2017 (No. 7 of 2017), under section 2, definition of “ children” and “ elementary education “ need to be amended to incorporate the new age group of 3-6 covering pre-primary stage of education as envisaged in National Education Policy, 2020.

Further, in the Manipur Private School (Registration and Regulation) Act, 2017, definition of “educational agency” under section 2 included any person or body of persons or society or trust or private company administering or intending to administer a tutorial home or a coaching institute also. The State Government has already enacted the Manipur Coaching Institute (Control & Regulation) Act, 2017 and the Manipur Coaching Institute (Control & Regulation) Rules, 2023 for regulation of Coaching Institutes separately. The intent of the Manipur Private School (Registration and Regulation) Act, 2017 is for registration and regulation of Private Schools. Hence, the definition of “educational agency” needs to be amended in keeping with the intent and provisions of the Act by dropping the words “tutorial home or coaching institute”.

Hence, this amendment Bill.

Th. Basanta Kumar Singh
Minister (Education), Manipur

Imphal

Date:, 2024

FINANCIAL MEMORANDUM

As and when the proposed legislation is enacted and brought into operation, there shall be no additional expenditure from the Consolidated fund of the State.

EXTRACT OF THE RELEVANT SECTIONS OF THE MANIPUR PRIVATE SCHOOL (REGISTRATION AND REGULATION) ACT, 2017 (No. 7 of 2017).

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Section 2(c) : "children" means boys and girls above the age of six and below the age of eighteen years receiving instructions at any stage of education;

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Section 2 (e): "educational agency" means any person or body of persons, or a society or a trust or a private company which has established and is administering and proposes to establish and administer a private school, tutorial home or coaching institute;

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Section 2 (f): "elementary education" means education pertaining to Classes-I to VIII and includes all courses of study in the Primary and Upper Primary Schools;

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